

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 432/MP/2019 along with I.A. No. 82/2023, 111/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 07.08.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.

Petitioner : Sasan Power Limited

Respondent(s) : MPPMCL and others

Date of hearing : **17.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, SPL
Shri Harpreet Walia, SPL
Shri G. Umapathy, Senior Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri Hasan Murtaza, Advocate, BRPL
Shri Sameer Sharma, Advocate, BRPL
Shri Ankit Kumar Sinha, Advocate, BRPL
Shri Sakya Singha Chaudhuri, Advocate, PSPCL
Ms. Shreya Dubey, Advocate, PSPCL
Ms. Asmita Narula, Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Shree Dwivedi, Advocate, PSPCL
Ms. Kaavya Madan, Advocate, PSPCL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition pertains to the issue of reference of the dispute to arbitration. He further submitted that a Review Petition had been filed before the APTEL against its judgment dated 25.2.2026 in Appeal No. 400 of 2025, and that the APTEL had pronounced its judgment today dismissing the Review Petition. He submitted that the said judgment directly bears on the present matter and requires detailed scrutiny. Accordingly, he requested an adjournment. Based on the request of the learned counsel for the Petitioner, the Petition was adjourned.



3. The Petition shall be listed for hearing on **12.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

